



दैनिक

मुंबई लक्षदीप

Web : mumbailakshadeep.in

संपर्क क्र. : ०२२-४६००१२७६ • ०२२-४६००७६४४ • ७७१८८७२५५९ • ९८९२३९२५५९ • ९८३३८९१८८८

आरएनआय नं. एमएएचएमएआर/२००९/०५४२६ पोस्ट क्र. एम.एन. डब्ल्यू/९९/२०२५-२७

९८३३८५२१११

मुंबई

वर्ष : २४

अंक : २२६

पृष्ठ : ८

शुक्रवार, दि. ११ एप्रिल २०२५

संपादक : डी. एन. शिंदे

किंमत २ रुपये

नमुना अ जाहिर अधिसूचना (इनसॉल्व्हन्सी अॅण्ड बँकरप्टसी बोर्ड ऑफ इंडिया (इनसॉल्व्हन्सी रिग्युलेशन्स प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ चे नियम ६ अन्वये) रिवाझ ट्रेड व्हेन्चर्स प्रायव्हेट लिमिटेडच्या धनकोंचे लक्ष वेधण्याकरिता	
आवश्यक तपशिल	
१. कॉर्पोरेट ऋणकोचे नाव	रिवाझ ट्रेड व्हेन्चर्स प्रायव्हेट लिमिटेड
२. कॉर्पोरेट ऋणकोची स्थापना तारीख	१८.०६.२०१२
३. ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट ऋणको स्थापना/नोंदणीकरण झाले आहे	आरओसी मुंबई
४. कॉर्पोरेट ऋणकोचे कॉर्पोरेट ओळख क्रमांक /मर्यादित दायित्व ओळख क्रमांक	यु७४९९९एमएच२०१२पीटीसी२३२३९
५. कॉर्पोरेट ऋणकोचे नोंदणीकृत कार्यालय व प्रधान कार्यालयाचे (काही असल्यास) पत्ता	तुकान क्र.२८, १ला मजला, क्रिशा आर्केड, यशवंत मृष्टी, खैरा, भोईसर, ठाणे, पालघर, महाराष्ट्र, भारत-४०१५०१.
६. कॉर्पोरेट ऋणकोच्या संदर्भात दिवाळखोरी प्रारंभ तारीख	०९.०४.२०२५
७. दिवाळखोरी ठराव प्रक्रिया समामीची अंदाजित तारीख	०६.१०.२०२५
८. अंतरिम ठराव प्राधिकारी म्हणून कार्यरत अपतदारी अधिकाऱ्याचे नाव व नोंदणी क्रमांक	श्री. रितेश अगरवाल नोंदणी क्र.आयबीबीआय/आयपीए-००१/आयपी-पी०२२९६/२०२१-२०२२/१३५५७
९. मंडळासह नोंदणीकृत प्रमाणे अंतरिम ठराव प्राधिकार्याचे पत्ता व ई-मेल	पत्ता: जिंदाल टॉवर, ब्लॉक सी, फ्लॉट क्र.३०१, १ए कुंदन बाय लेन, सिल्वर ज्युबली हॉस्पिटलजवळ, हावडा, पश्चिम बंगाल-७११२०४. ई-मेल:ritesagarwal@gmail.com
१०. अंतरिम ठराव प्राधिकार्याचे पत्रव्यवहाराचा पत्ता व ई-मेल	पत्ता: ६, लिटल रुस्सेल स्ट्रीट, कंकारिया इस्टेट, ७वा मजला, कोलकाता-७०००७१, पश्चिम बंगाल. ई-मेल:cirpfutureideas@gmail.com
११. दावा सादर करण्याची अंतिम तारीख	२३.०४.२०२५
१२. अंतरिम ठराव प्राधिकार्याद्वारे दिलेले कलम २१ चे उपकलम (६ए) चे नियम (बी) अंतर्गत धनकोंचे वर्ग, काही असल्यास	उपलब्ध नाही
१३. बर्गप्रमाणे धनकोंचे अधिकृत प्रतिनिधी म्हणून कार्यरत पतदारी अधिकाऱ्याचे नाव (प्रत्येक वर्गाकरिता तीन नावे)	उपलब्ध नाही
१४. अ) आवश्यक नमुना ब ब) अधिकृत प्रतिनिधीचे तपशिल उपलब्ध असल्याचे पत्ता	वेबलिक: https://ibbi.gov.in/en/home/downloads वामतविक पत्ता: उपलब्ध नाही

येथे सूचना देण्यात येत आहे की, दिनांक ९ एप्रिल, २०२५ रोजी रिवाझ ट्रेड व्हेन्चर्स प्रायव्हेट लिमिटेडच्या कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया प्रारंभ करण्याचे आदेश राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी दिला आहे.

रिवाझ ट्रेड व्हेन्चर्स प्रायव्हेट लिमिटेडच्या धनकोंना येथे कळविण्यात येत आहे की, त्यांनी त्यांचे दावा तसे पुरावा बाब क्र.१० मध्ये नमूद पत्त्यावर अंतरिम ठराव अधिकाऱ्याकडे नियुक्तीपासून २३ एप्रिल, २०२५ पर्यंत सादर करावेत.

आर्थिक धनकोंनी त्यांचे दाव्याचे पुरावे फक्त विद्युत स्वरूपातच सादर करावेत. कार्यचालक भागधारकांना तसेच कामगार व कर्मचारी यांनी त्यांच्या दाव्याचे पुरावे व्यक्तिशः, टपालद्वारे किंवा विद्युत स्वरूपात सादर करावेत.

दाव्याचे चुकीचे किंवा फसवे पुरावे सादर केल्यास दंडात्मक कारवाई केली जाईल.

दिनांक: १०.०४.२०२५
ठिकाण: कोलकाता

श्री. रितेश अगरवाल
अंतरिम ठराव प्राधिकारी

आयबीबीआय नोंद: आयबीबीआय/आयपीए-००१/आयपी-पी०२२९६/२०२१-२०२२/१३५५७

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
For the attention of the Creditors of Rivaaz Trade Ventures Private Limited	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Rivaaz Trade Ventures Private Limited
2. Date of incorporation of corporate debtor	18.06.2012
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2012PTC232339
5. Address of the registered office and principal office (if any) of corporate debtor	Shop No. 28, 1st Floor, Krishna Arcade, Yashwant Shrusti, Khaira, Boisar, Thane, Palghar, Maharashtra, India, 401501
6. Insolvency commencement date in respect of corporate debtor	09.04.2025
7. Estimated date of closure of insolvency resolution process	06.10.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ritesh Agarwal, Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Jindal Tower, Block C, Flat No. 301, 1A Kundan Bye Lane, Near Silver Jubilee Hospital, Haora, West Bengal, 711204 Email: ritesagarwal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 6, Little Russel Street, Kankaria Estates, 7th Floor, Kolkata - 700071, West Bengal. Email: cirprivaaz@gmail.com
11. Last date for submission of claims	23.04.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Rivaaz Trade Ventures Private Limited on 9th April 2025 . The creditors of Rivaaz Trade Ventures Private Limited , are hereby called upon to submit their claims with proof on or before 23rd April 2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.	
Date : 10.04.2025	Mr. Ritesh Agarwal, Interim Resolution Professional
Place : Kolkata	Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557

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KOLKATA, FRIDAY, 11 APRIL 2025

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(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
For the attention of the Creditors of Rivaaz Trade Ventures Private Limited	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Rivaaz Trade Ventures Private Limited
2. Date of incorporation of corporate debtor	18.06.2012
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2012PTC232339
5. Address of the registered office and principal office (if any) of corporate debtor	Shop No. 28, 1st Floor, Krishna Arcade, Yashwant Shrusti, Khaira, Boisar, Thane, Palghar, Maharashtra, India, 401501
6. Insolvency commencement date in respect of corporate debtor	09.04.2025
7. Estimated date of closure of insolvency resolution process	06.10.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ritesh Agarwal, Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Jindal Tower, Block C, Flat No. 301, 1A Kundan Bye Lane, Near Silver Jubilee Hospital, Haora, West Bengal, 711204 Email: ritesagarwal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 6, Little Russel Street, Kankaria Estates, 7th Floor, Kolkata - 700071, West Bengal. Email: cirprivaaz@gmail.com
11. Last date for submission of claims	23.04.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Rivaaz Trade Ventures Private Limited** on **9th April 2025**. The creditors of **Rivaaz Trade Ventures Private Limited**, are hereby called upon to submit their claims with proof on or before **23rd April 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Ritesh Agarwal,
Interim Resolution Professional

Date : 10.04.2025
Place : Kolkata

Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557

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Date : 10.04.2025	Mr. Ritesh Agarwal, Interim Resolution Professional
Place : Kolkata	Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557

CHENNAI, FRIDAY, 11 APRIL 2025

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<p>Mr. Ritesh Agarwal, Interim Resolution Professional</p>	
Date : 10.04.2025	Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557
Place : Kolkata	

BENGALURU,

FRIDAY, 11 APRIL 2025

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